

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI

O.A. NO. 250 of 2020

S. Sekar
K. Lakshmanan
J.Sankar

....Applicants

-vs-

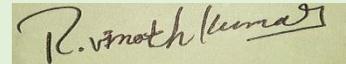
The Secretary,
Environment and Forest Departments,
Government of Tamil Nadu,
St. George Fort,
Chennai - 600 009.
And 6 others.

....Respondents

TYPED SET OF DOCUMENTS - II

S.No.	Date	Description	Page No.
1.		Letter by 7 th Respondent to TNPCB along with Demand Draft,dt 29.04.2021	1
2.	30.04.2021	Receipt issued by TNPCB for Rs.8,80,000/-	2
3.	11.05.2021	Consent to operate order issued u/s 21 of the Act 1981 of Air	3
4.	11.05.2021	Consent to operate order issued u/s 25 of the Act 1974 of Water	10
5.		E-mail sent to the Applicants	18
6.		E-mail sent to the Respondents	19

Dated at Chennai on this 25th day of June 2021



Counsel for 7th Respondent

From

The Partner,
M/s. G.K. Associates,
No.15/2B, Islamic College Road,
New Town Vaniyambadi,
Tirupathur District.

To

The Chairman,
TNPC Board,
No.76, Mount Salai,
Guindy,
Chennai – 600 032.

Sir,

Sub: Payment of Environmental Compensation Fund –
Submission of D.D. – Necessary permission –
Requested – Reg.

Ref: Procd.No.T@/TNPCBd/F.025919/LAW/LAWIII/NGT Direction/
2021 dt,30.4.2021

With reference to the proceedings cited I am enclosing herewith a D.D. drawn in favour of TNPCB – Environmental Compensation Fund payable at Chennai for sum of Rs.8,80,000/- (Rupees Eight Lakhs Eighty Thousand Only) Towards the payment of Environmental Compensation Fund.

I request you to kindly do the needful.

Thanking you Sir,

K.GANAPATHI

Encl.: Indian Bank D.D.No.788542 dt.29.04.2021
for sum of Rs.8,80,000/-



TAMIL NADU POLLUTION CONTROL BOARD

OFFICE OF :

DOC TYPE :

OFFICE CODE :

CODE :

CASH RECEIPT NO.

Date : 30.04.2021 **108497**

ACCOUNTS				S.L.			

Received from M/s. The partner, G.K. Associates, No: 15/2B
Islamic College Road, Tirupattur District

the sum of Rupees Eight lakh Eighty thousand only

in cash / by D.D. / Banker's Cheque No 798542 dated 29.04.2021

drawn on Indian bank Payable at Chennai

towards Cess / EMD / SD / Consent Fee to Air / Water / Analysis fees / AAQS /
VEM Test Fees / ETI / Other Environmental compensation fund

Rs. 8,80,000/-


 Signature &
 Seal
 TAMIL NADU POLLUTION CONTROL BOARD
 6, MOUNT SALAI, CHENNAI-600 032.

Category of the Industry :

RED

CONSENT ORDER NO. 2105233307677 DATED: 11/05/2021.

PROCEEDINGS NO.F.1387VBD/RS/DEE/TNPCB/VBD/A/2021 DATED: 11/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. G K ASSOCIATES QUARRY , S.F.No. 109/2 , 109/3 & 109/4, SOLUR village Ambur Taluk and Tirupathur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1. Unit application No: 33307677 dated. 13.07.2020 and resubmitted on 07-05-2021.
2. IR.No : F.1387VBD/RS/DEE/VBD/2021 dated 07/05/2021
3. Minutes of the 215th DLCCC Meeting (Item No.VBD-DLCCC-215-06) held on 07/05/2021

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,
M/s . G K ASSOCIATES QUARRY
S.F No.109/2 , 109/3 & 109/4,
SOLUR Village,
Ambur Taluk,
Tirupathur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 30, 2025

KUPPUSAMY
PRAKASH
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

Digitally signed by
KUPPUSAMY PRAKASH
Date: 2021.05.11 11:39:48
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To
The Managing Partner,
M/s.G K ASSOCIATES QUARRY,
K.Ganapathi,
No: 15/2B , Islamiah College Road ,
(Malai Road) New Town,
Vaniyambadi Taluk ,
vellore District.,
Pin: 635752

4

Copy to:

1. The Commissioner, MADANUR PART-Panchayat Union, Ambur Taluk, Tirupathur District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
 4. File
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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4 , Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4 , Solor Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement & Blasting Operation	Fugitive	Water Sprinklers System	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

- 8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
- 9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

- 1. The proponent shall comply with the conditions stipulated in the Environmental Clearance issued to the rough stone quarry vide Lr. No. SEIAATN/F.No.7058/1(a)/EC.No: 4133/2020 dated 31.01.2020.
- 2. The proponent shall comply with the conditions stipulated in the lease agreement made with the District Collector, Vellore Proceedings Rc No:120/2018 (Mines) Dated 19.06.2020.
- 3. The unit shall adhere to the AAQ/emission/ANL standards prescribed by the Board.
- 4. The unit shall operate and maintain water sprinklers for the suppression of dust while movement of vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
- 5. The proponent shall ensure that Vehicular emissions shall be kept under control and be regularly monitored to adhere the prescribed standards.
- 6. Effective safeguard measures including water sprinkling arrangements shall be provided in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
- 7. The project proponent shall utilize the CER Amount for Rs 3.61 Lakhs (2% of project cost) to carry out for infrastructure facilities in Solur Village Govt School as per office Memorandum of MoEF & CC dated 01.05.2018 immediately after reopening of school due to COVID-19 Pandemic as assured in its affidavit dated 07.05.2021
- 8. The respondent unit shall comply with any order of the Hon'ble NGT in the matter of O.A.No:250/2020 from time to time.

KUPPUSAMY Digitally signed by
 PRAKASH KUPPUSAMY PRAKASH
 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 VANIYAMBADI

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

KUPPUSAMY
PRAKASH
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

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KUPPUSAMY PRAKASH
Date: 2021.05.11 11:40:32
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Category of the Industry :

RED

CONSENT ORDER NO. 2105133307677 DATED: 11/05/2021.

PROCEEDINGS NO.F.1387VBD/RS/DEE/TNPCB/VBD/W/2021 DATED: 11/05/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. G K ASSOCIATES QUARRY , S.F.No. 109/2 , 109/3 & 109/4, SOLUR village Ambur Taluk and Tirupathur District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref: 1. Unit application No: 33307677 dated. 13.07.2020 and resubmitted on 07-05-2021.
- 2. IR.No : F.1387VBD/RS/DEE/VBD/2021 dated 07/05/2021
- 3. Minutes of the 215th DLCCC Meeting (Item No.VBD-DLCCC-215-06) held on 07/05/2021

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Managing Partner,
 M/s . G K ASSOCIATES QUARRY
 S.F No.109/2 , 109/3 & 109/4,
 SOLUR Village,
 Ambur Taluk,
 Tirupathur District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending January 30, 2025

KUPPUSAMY
 PRAKASH
 Digitally signed by
 KUPPUSAMY PRAKASH
 Date: 2021.05.11 11:41:04
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 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 VANIAMBADI

To
 The Managing Partner,
 M/s.G K ASSOCIATES QUARRY,
 K.Ganapathi,
 No: 15/2B , Islamiyah College Road ,
 (Malai Road) New Town,
 Vaniyambadi Taluk ,
 vellore District.,

Pin: 635752

Copy to:

1. The Commissioner, MADANUR PART-Panchayat Union, Ambur Taluk, Tirupathur District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Vellore for favour of kind information.
 4. File
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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solur Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	431075	Cu.M/5 Years
2.	Quarrying of Gravel in an extent of 3.14.0 Hec at S.F.No. 109/2, 109/3 & 109/4, Solur Village, Ambur Taluk, Thirupathur District. Lat . 12°45'36.76 " N to 12°45'43.55" N , Long. 78°42'57.66" E to 78°43'06.64" E.	55851	Cu.M/5 Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.92	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The proponent shall comply with the conditions stipulated in the Environmental Clearance issued to the rough stone quarry vide Lr. No. SEIAATN/F.No.7058/1(a)/EC.No: 4133/2020 dated 31.01.2020.
2. The proponent shall comply with the conditions stipulated in the lease agreement made with the District Collector, Vellore Proceedings Rc No:120/2018 (Mines) Dated 19.06.2020.
3. The boundaries of the quarry site as fixed by GPS Co-ordinates shall be maintained all times along with permanent flag markings.
4. The existing approach road shall be used for the vehicular movements' access to the quarry without hindrance to the nearby habitants.
5. Sewage shall be treated in the septic tank and disposed through soak pit arrangement.
6. No trade effluent shall be generated from the quarrying activity under any circumstances.
7. The quarrying operations shall be carried out during day time only between 7 am to 5 pm.
8. Quarry lease area should be demarcated to show the boundary of the lease area on all side with red flags on every pillar shall be erected.
9. A separate approach road shall be provided for the vehicular movements' access to the quarry without hindrance to the nearby habitants.
10. The consent do not absolve from obtaining permission / Clearance from other authorities or other statues as applicable
11. The unit shall not use "use and throw away plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead, the unit shall encourage use of eco friendly alternative such banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates / cups, cloth bag, jute bag etc.,
12. The respondent unit shall comply with any order of the Hon'ble NGT in the matter of O.A.No:250/2020 from time to time.
13. The project proponent shall utilize the CER Amount for Rs 3.61 Lakhs (2% of project cost) to carry out for infrastructure facilities in Solur Village Govt School as per office Memorandum of MoEF & CC dated 01.05.2018 immediately after reopening of school due to COVID-19 Pandemic as assured in its affidavit dated 07.05.2021

KUPPUSAMY Prakash
Prakash
Digitally signed by
KUPPUSAMY PRAKASH
Date: 2021.05.11 11:41:27
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

KUPPUSAMY Digitally signed by
KUPPUSAMY PRAKASH
PRAKASH Date: 2021.05.11 11:41:44
+05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
VANIYAMBADI



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to advocatevairam, solurs... ▾



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[See security details](#)

I am appearing on behalf of the 7th respondent in O.A. No. 250 of 2020 and i have attached the TYPEDSET of Documents II. Please acknowledge the same.

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT
CHENNAI

O.A. NO. 250 of 2020

S. Sekar
K. Lakshmanan
J.Sankar

....Applicants



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BEFORE THE NATIONAL GREEN
TRIBUNAL, SOUTH ZONE AT
CHENNAI

O.A. NO. 250 of 2020

S. Sekar
K. Lakshmanan
J.Sankar

....Applicants

-VS-

The Secretary,
Environment and Forest
Departments,
Government of Tamil Nadu,
St. George Fort,
Chennai - 600 009.
And 6 others.

....Respondents

TYPED SET OF DOCUMENTS - II

**M/s. G.SUGUMARAN,
R.VINOTH KUMAR**

Counsel for 7th Respondent

**Mobile No. 98417 88416
98402 54507**